

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA 2093/2015

This the 01st day of August, 2019

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Umeet Singh, age 30 years,
S/o Sh. Lakhbir Singh,
R/o V.P.O. Nigdhu Distt.
Karnal, Haryana.

..Applicant

(By advocate: None)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat, IP Estate
New Delhi
2. Director of Education
Govt. of NCT of Delhi
Directorate of Education
Old Secretariat, Delhi
3. Delhi Subordinate Services
Selection Board (DSSSB)
FC-18, Institutional Area
Karkardooma, Delhi 92
Through its Secretary
4. Deputy Secretary (Secret Cell)
Delhi Subordinate Services
Selection Board (DSSSB)
FC-18, Institutional Area
Karkardooma, Delhi 92

...Respondents

(By advocate: Ms. Esha Mazumdar)

ORDER (ORAL)

By Hon'ble Mr. R.N. Singh, Member (J),

Today, there is no representation for the applicant. It is seen from the records that on 13.02.2019 also there was no representation on behalf of the applicant and the matter was deferred to 21.05.2019. On 21.05.2019, Sh. Satinder S. Gulati, learned counsel appeared for the applicant and in view of his request he was discharged from the matter and order was passed to issue notice to the applicant. It is informed by the Registry that the notice was issued on 24.05.2019 to the applicant and the same has not been received back. It appears that the applicant has lost interest in pursuing the matter.

5. In view of above, the OA is dismissed in default and for non prosecution. No costs.

**(R.N. Singh)
Member (J)**

**(Pradeep Kumar)
Member (A)**

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